

GOVERNMENT OF INDIA  
MINISTRY OF RURAL DEVELOPMENT  
DEPARTMENT OF RURAL DEVELOPMENT

**RAJYA SABHA**  
**STARRED QUESTION NO. 175**  
TO BE ANSWERED ON 06.03.2020

**MINIMUM WAGE RATE FOR UNSKILLED LABOURERS UNDER MGNREGS**

**\*175. SHRI PRASANNA ACHARYA:**

Will the Minister of **RURAL DEVELOPMENT** be pleased to state:

- (a) the minimum wage rate for unskilled labourers under MGNREGS;
- (b) whether Government is aware that in some States like Odisha, the minimum wage rate for unskilled labourer is more than the MGNREGS wage rate, which has a negative impact on MGNREGS;
- (c) if so, whether Government would consider to enhance the MGNREGS wage rate in that State; and
- (d) if so, by when and if not, the reasons therefor?

**ANSWER**  
**MINISTER OF RURAL DEVELOPMENT**  
**(SHRI NARENDRA SINGH TOMAR)**

- (a) to (d): A statement is laid on the Table of the House.

**Statement in reply to Parts (a) to (d) of Rajya Sabha Starred Question No. 175 for 06.03.2020**

(a): State/UT-wise notified wage rate for unskilled labourers under Mahatma Gandhi National Rural Employment Guarantee Scheme (Mahatma Gandhi NREGS) for the current FY 2019-20 is given at **Annexure**.

(b): Yes, Sir. Ministry is aware that the minimum wage rate for unskilled labourer is more than the Mahatma Gandhi NREGS wage rate in some States including Odisha. Mahatma Gandhi NREGS is a demand driven wage employment programme which provides livelihood security i.e. fall back option for livelihood for the rural households when no better employment opportunity is available. During the FY 2019-20, out of 1150 lakh Persondays (Labour Budget), 960.47 lakh Persondays has already been generated as on 03.03.2020 under Mahatma Gandhi NREGS in Odisha which is more than the 830.09 lakh persondays generated in the FY 2018-19.

(c)&(d): As per section 6(1) of Mahatma Gandhi National Rural Employment Guarantee Act, 2005 (Mahatma Gandhi NREGA) the Ministry of Rural Development notifies Mahatma Gandhi NREGA wage rate every year for States/UTs. To compensate the Mahatma Gandhi NREGA workers against inflation, the Ministry of Rural Development revises the wage rate every year based on change in Consumer Price Index for Agricultural Labour (CPI-AL) published by Labour Bureau, Shimla for all States/UTs. The wage rate is made applicable from 1<sup>st</sup> April of each Financial Year. However, each State/UT may provide wage over and above the wage-rate notified by the Central Government.

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**Annexure referred in reply to part (a) of Rajya Sabha Starred Question No.175 dated 06.03.2020**

<b>State wise and year wise wage rates as per Gazette Notification</b>		
<b>S. No.</b>	<b>States/UTs</b>	<b>Wage rate in Rs. per day w.e.f 1<sup>st</sup> April, 2019</b>
1	ANDHRA PRADESH	211
2	ARUNACHAL PRADESH	192
3	ASSAM	193
4	BIHAR	171
5	CHHATTISGARH	176
6	GUJARAT	199
7	HARYANA	284
8	HIMACHAL PRADESH - NON SCHEDULED AREA	185
8a	HIMACHAL PRADESH - SCHEDULED AREA	231
9	JAMMU & KASHMIR	189
10	JHARKHAND	171
11	KARNATAKA	249
12	KERALA	271
13	MADHYA PRADESH	176
14	MAHARASHTRA	206
15	MANIPUR	219
16	MEGHALAYA	187
17	MIZORAM	211
18	NAGALAND	192
19	ODISHA	188
20	PUNJAB	241
21	RAJASTHAN	199
22	SIKKIM	192
23	TAMIL NADU	229
24	TRIPURA	192
25	UTTAR PRADESH	182
26	UTTARAKHAND	182
27	WEST BENGAL	191
28	GOA	254
29	ANDAMAN & NICOBAR	
29a	ANDAMAN	250
29b	NICOBAR	264
30	D&N HAVELI	224
31	D& DIU	202
32	LAKSHADWEEP	248
33	PUDUCHERRY	229
34	TELANGANA	211